

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 95 of 2000
(O.A. 196 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G.S. Maingi, Administrative Member

CHANDRA NATH MUNDA & ORS.

VS
UNION OF INDIA & ORS. (E.RLY)

For the applicant(s) : Mr. A.K. Banerjee, counsel

For the respondents : Ms. R. Basu, counsel

Heard on : 16.3.2000

Order on : 16.3.2000

ORDER

D.Purkayastha, JM :-

We have heard Mr. A.K. Banerjee, 1d. counsel appearing for the applicant and Ms. R. Basu, 1d. counsel appearing for the respondents. Mr. Banerjee submits that as per direction of this Tribunal respondents did not complete the enquiry within 6 months as stipulated in the order dated 5.8.1999 passed in M.A. No. 4 of 1998 arising out of O.A. No. 196 of 1997 filed by the applicant. Ms. Basu, 1d. counsel on behalf of the respondents submits that the enquiring authority has completed the enquiry and submitted the report on 12.1.2000 and that has been sent to the applicant through official persons but the same could not be served upon the applicant till date.

2. We find that respondents are not taking interest to complete the departmental proceedings in accordance with the Rules as prescribed. In view of the aforesaid circumstances the O.A. be placed for hearing before this Bench on the date fixed i.e. on 12.6.2000.

3. With these observations M.A. is disposed of. Respondents are directed to produce relevant records on the date fixed.

E.Swamy
MEMBER (A)

D.P.J.
MEMBER (J)